

Annexure-5

Name of the corporate person: Bharatage Innovations Private Limited; **Date of commencement of Voluntary liquidation:** 30.07.2026; **List of stakeholders as on:** 12.10.2026

List of operational creditors (Government Dues)

(Amount in ₹)

Sl. No.	Details of Claimant		Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)	% share in total amount of claims admitted					
1	Employee's Provident Fund Organisation (EPFO), Regional Office, Delhi (East)	Ministry of Labour & Employment, Government of India	24.08.2026	30,16,457	-	Statutory	-	-	-	30,16,457	-	-	-	Refer Note 1*
Total				30,16,457						30,16,457				

***Note:**

1. That the said claim is presently disputed by the Corporate Person, and the proceedings in relation thereto are pending adjudication. Accordingly, based on legal advice, the claim cannot be admitted at this stage for the purposes of the voluntary liquidation process. The same has been recorded as a disputed/contingent claim, subject to the outcome of the pending adjudication proceedings and further verification/determination of the amount, if any, payable by the Corporate Person. Further, the said claim has not been filed in the prescribed format under the VL Regulations. However, having regard to the principles laid down by the Hon'ble Supreme Court in Greater Noida Industrial Development Authority v. Prabhjit Singh Soni & Anr., in Civil Appeal Nos.7590-7591 of 2023, the said claim has been taken on record for the purpose of examination and completeness of the liquidation records. It is clarified that taking the claim on record shall not, by itself, constitute its admission or acceptance by the Liquidator. The admissibility, verification and treatment of the claim shall be determined in accordance with the Code read with the VL Regulations, and other applicable laws.